In The Central Administrative Tribunal Calcutta Bench

<u>CPC No.130 of 1998</u> (OA 12 of 1997)

Present: Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

Jyotish Ch. Sardar

- VS -

S. Ramanathan (E.Rly.)

For the Applicant : Mr. S.K. Dutta, Advocate

For the Respondents: Mr. R.K. De, Advocate

Heard on: 18-11-99

Date of Order : 18-11-99

ORDER

D. PURKAYASTHA JM

We have heard id. Advocates of both the parties. We find that before pension calculation has been furnished to the applicant. But applicant raises some dispute regarding the calculation. We find that the alleged contempnor has complied with the order dated 18.3.98. However, if the applicant remains dissatisfied with the manner of calculation as done by the respondents, he may file a separate application for the same. Accordingly, CPC is disposed of.

(G.S. Maingi)
Member(A)

(D. Purkayastha) Member(J)